

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH
R. A. No. 28/2003 IN
Original Application No. 1300 of 2002

New Delhi, this the 27th day of January, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Capt. K.S. Malhotra
S/o Late Shri P.S. Malhotra
Junior Staff Officer (Retd.)
Directorate of Civil Defence
and Home Guards,
Delhi.

-APPLICANT

R/o

A-16, DDA Colony,
Naraina Vihar, New Delhi.

Versus

1. Government of NCT of Delhi
through Chief Secretary,
Players Building,
Delhi Government Secretariat,
I.P. Estate, New Delhi.

2. Secretary Home,
Government of NCT of Delhi,
Players Building, 5th Level,
Delhi Government Secretariat,
I.P. Estate,
New Delhi.

3. Director General Home Guards-
Cum-Director Civil Defence,
Nishkam Sewa Bhawan,
Directorate General of Home Guards
and Civil Defence,
Raja Garden,
New Delhi-110 027.

-RESPONDENTS

ORDER BY CIRCULATION

The present RA No. 28 of 2003 has been filed
by the applicant for review of the order passed in OA
No. 1300/2002 on 13.1.2003.

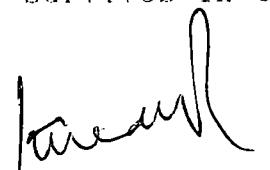
2. In the RA the review applicant has taken more
or less the same grounds to argue the RA, which he had taken
while arguing the OA. While delivering the judgment, all the
grounds were considered and the points which he has taken in
the RA with regard to refund of some amount as mentioned in



2.

Para 1 (ii) to (iv) has already been not pressed by the applicant since he has prayed for multiple reliefs in the OA, so he cannot ask for the same by means of filing the present RA. No fresh error has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(HULDIP SINGH)
MEMBER (JUDL)

Rakesh